

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

C.P. No. 6/2016  
O.A. No. 3350/2015  
M.A. No. 2957/2015

New Delhi, this the 28<sup>th</sup> day of January, 2016.

**HON'BLE MR. A.K. BHARDWAJ, MEMBER (J)  
HON'BLE MR. V.N. GAUR, MEMBER (A)**

Shri Nem Singh .. Applicant

(By Advocate : Mrs. Meenu Mainee)

Versus

1. Shri A.K. Punthia,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Shri A.K. Arora,  
Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.
3. Shri Vikram Yadav,  
Sr. DEE, Divisional Railway Hospital,  
Northern Railway, New Delhi. .. Respondents

(By Advocate : Shri Shailendra Tiwary)

**ORDER (ORAL)**

**MR. A.K. BHARDWAJ, MEMBER (J)**

The applicant has filed the present CP alleging disobedience of the interim order dated 24.09.2015 whereby status quo regarding posting of the applicant as on date was maintained.

2. Shri Shailendra Tiwary, counsel for the respondents, submitted that as the applicant has now joined the service at the place, where he was posted on 24.09.2015, w.e.f. 13.01.2016, there is no wilful disobedience of the order dated 24.09.2015. In view of above, the CP is liable to be closed.

3. Ergo, the CP stands disposed of. Notices issued to the respondents are discharged.

**(V.N. GAUR)**  
**Member (A)**

**(A.K. BHARDWAJ)**  
**Member (J)**

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